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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.A. 198/2020**

BABU LAL

.....Appellant

Through: Mr. Aditya S Pujari, Advocate.

versus

STATE

.....Respondent

Through: Mr. Pradeep Gahalot, APP for State
Ms. Aastha, Advocate for victim.

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

ORDER

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11.09.2025

1. On the last date of hearing, the appellant was directed to remain present.
2. Today, learned counsel for the appellant submits that having been appointed by the DHCLSC to represent the appellant, he has not been able to contact the appellant.
3. Renotify on 10.11.2025.
4. In the meantime, the IO shall inform the appellant about the next date of hearing.

MANOJ KUMAR OHRI, J

SEPTEMBER 11, 2025

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